

Name of the Corporate Debtor: JBM HOMES PRIVATE LIMITED (IN LIQUIDATION) CIN : U74999TN2015PTC098813
Date of commencement of CIRP: 7th September, 2021; Date of commencement of Liquidation: 12th September 2023

LIST OF STAKEHOLDERS as on 11th November 2023

Filing under clause (d) of sub-regulation (5) of regulation 31 the IBBI (Liquidation Process) Regulations, 2016

Annexure 2 - List of unsecured financial creditors belonging to any class of creditors

Sl NO	Name of the Creditor	Details of Claim Received			Details of Claim Admitted				Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of Receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount Covered by Security Interest	Amount Covered by guarantee	Whether Related Party?					% of Voting Share in SCC
1	Vigneshwaran T	12-10-2023	3,64,318	-	Homebuyer	-	-	No	0.000%	-	3,64,318	-	Note 3
2	Rajasekar Ramalingam	CIRP Claim	37,00,000	-	Homebuyer	-	-	No	0.000%	-	37,00,000	-	Note 1 & 2
3	S. Soundarajan	CIRP Claim	21,48,398	-	Homebuyer	-	-	No	0.000%	-	21,48,398	-	Note 1 & 2
4	M. Saleem Mohammed	CIRP Claim	29,37,500	-	Homebuyer	-	-	No	0.000%	-	29,37,500	-	Note 1 & 2
5	M. Saleem Mohammed	CIRP Claim	9,09,050	-	Homebuyer	-	-	No	0.000%	-	9,09,050	-	Note 1 & 2
6	Poongavanam . D	CIRP Claim	35,10,000	-	Homebuyer	-	-	No	0.000%	-	35,10,000	-	Note 1 & 2
7	S.P Shiva Sakthi	CIRP Claim	59,00,000	-	Homebuyer	-	-	No	0.000%	-	59,00,000	-	Note 1 & 2
8	Mohammed Aminem Sheerin Shithra	CIRP Claim	3,00,000	-	Homebuyer	-	-	No	0.000%	-	3,00,000	-	Note 1 & 2
9	Dr. Lily and Arul Sharmila	CIRP Claim	17,00,000	-	Homebuyer	-	-	No	0.000%	-	17,00,000	-	Note 1 & 2
10	K. Goutham Chandran	CIRP Claim	7,61,000	-	Homebuyer	-	-	No	0.000%	-	7,61,000	-	Note 1 & 2
11	V. Biju	CIRP Claim	48,50,000	-	Homebuyer	-	-	No	0.000%	-	48,50,000	-	Note 1 & 2
12	Vinodh Kumar & Lavanya	CIRP Claim	29,00,000	-	Homebuyer	-	-	No	0.000%	-	29,00,000	-	Note 1 & 2
13	Revathi P	CIRP Claim	5,00,000	-	Homebuyer	-	-	No	0.000%	-	5,00,000	-	Note 1 & 2
14	Aayush Srisrimal	CIRP Claim	40,00,000	-	Homebuyer	-	-	No	0.000%	-	40,00,000	-	Note 1 & 2
15	Amudha S	CIRP Claim	5,00,000	-	Homebuyer	-	-	No	0.000%	-	5,00,000	-	Note 1 & 2
16	Maena Jain	CIRP Claim	57,15,113	-	Homebuyer	-	-	No	0.000%	-	57,15,113	-	Note 1 & 2
17	Mamtha Devi and Latha Devi	CIRP Claim	29,95,000	-	Homebuyer	-	-	No	0.000%	-	29,95,000	-	Note 1 & 2
18	Maithy Sam	CIRP Claim	1,75,000	-	Homebuyer	-	-	No	0.000%	-	1,75,000	-	Note 1 & 2
19	Varaja Devanathan	CIRP Claim	25,99,000	-	Homebuyer	-	-	No	0.000%	-	25,99,000	-	Note 1 & 2
20	K. Deepak Kumar	CIRP Claim	-	-	Homebuyer	-	-	No	0.000%	-	-	-	Note 1, 2 & No amount claimed
21	Shankar Bhoopalan	CIRP Claim	25,00,000	25,00,000	Homebuyer	-	-	No	0.135%	-	-	-	Note 1
	Total		4,89,64,379	25,00,000					0.135%		4,64,64,379		

Notes :

1. The Liquidator reviewed the claim forms received from the Resolution Professional which were submitted during the CIRP period. These claims are not figuring in the list of creditors filed by the RP with the Insolvency and Bankruptcy Board of India (IBBI) and these claimants have also not submitted their claims during the Liquidation process. The Liquidator has sent emails to all these claimants advising them to submit the necessary documents to substantiate their claim. The Liquidator then adjudicated these claims based on the documents submitted by them and also based on the available documents submitted during CIRP. Further, as the Resolution Professional has not shared the date of receipt of claim forms during CIRP, the Liquidator was unable to capture the date of receipt of the same in the relevant column.

2. These claims which are relating to the flats, commercial space are required to be treated as "excluded assets" of the Corporate Debtor as per the Hon'ble NCLT, Chennai vide their Liquidation order dated 12th September 2023. The order also specifies the modalities of dealing with the excluded assets like (i) payment of balance dues within specified time limit, (ii) disposal of that particular asset, if the balance dues are not paid as per order and (iii) distribution of the amount if the allottee has opted not to acquire the asset. Keeping in view these factors, as per the NCLT order, the claim forms submitted during the CIRP has been dealt with by the Liquidator, i.e. by rejecting the claims of allottees who are acquiring the units which are falling under this category of excluded assets. This has been suitably intimated to the respective claimants also.

3. Claimant vide their email dated. 17.11.2023 informed the Liquidator that he is withdrawing his CIRP claim. The Liquidator acknowledged the same through his email dated. 17.11.2023.

For JBM HOMES PRIVATE LIMITED

S. Venkataraman
S. VENKATARAMAN
Liquidator



Regn. No. IBBI/IPA-002/IP-N01068/2020-21/13433

Name of the Corporate Debtor: JBM HOMES PRIVATE LIMITED (IN LIQUIDATION) CIN : U74999TN2015PTC098813
 Date of commencement of CIRP: 7th September 2021; Date of commencement of Liquidation: 12th September 2023

LIST OF STAKEHOLDERS as on 11th November 2023

Filing under clause (d) of sub-regulation (5) of regulation 31 the IBBI (Liquidation Process) Regulations, 2016

Annexure 4 - List of unsecured financial creditors [other than financial creditors belonging to any class of creditors]

Sl NO	Name of the Creditor	Details of Claim Received		Details of Claim Admitted							Amount in Rs.			
		Date of Receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount Covered by Security Interest	Amount Covered by guarantee	Whether Related Party?	% of Voting Share in SCC	Contingent Claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	Reliance Commercial Finance Limited	11-10-2023	8,75,00,000	8,45,28,538	Financial debt	-	No	4.576%	-	-	-	29,71,462	-	Note 1
2	JBM Shelters Pvt Ltd	12-10-2023	5,00,00,000	-	Fund Transfer	-	Yes	-	-	-	-	5,00,00,000	-	Note 2
	Total		13,75,00,000	8,45,28,538								5,29,71,462		

Note 1: The Claimant has submitted their claim as "Secured Financial Creditor". The Liquidator has adjudicated their claim as "Unsecured Financial Creditor".

Note 2: The Liquidator has rejected their claim due to non-availability of the supporting documents to prove the transfer of funds between the Claimant and the Corporate debtor for the amount claimed. The Corporate debtor and the claimant based only the journal entries in their respective books of accounts without underlying monetary transactions or the documents to effect such entries.

For JBM HOMES PRIVATE LIMITED


 S. VENKATARAMAN
 Liquidator

Regn. No. IBBI/IPA-002/IP-N01068/2020-21/13433

